

travel portals with respect to protection of consumers' interest including prohibition of fictitious booking; and

(c) the corrective steps taken by the Government for the protection of consumers' interests and the outcome thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI K.C. VENUGOPAL): (a) Directorate General of Civil Aviation (DGCA) received complaints from few domestic airlines in March, 2012 that certain on-line travel portals were selling airline tickets under opaque/bargain fare wherein the identity of the airline and flight details were not being displayed upfront.

(b) and (c) DGCA had stepped in and issued a Public Notice directing the airlines to immediately withdraw participation in any such scheme where the complete information about the carrier is not revealed upfront.

DGCA has issued Civil Aviation Requirement (CAR) on Computer Reservation System (CRS)/Global Distribution System (GDS), which has the provision that subscriber shall not make fictitious reservations in the CRS/GDS and shall not resort to any abusive ticketing practice. At present, no scheduled domestic airline is participating in opaque/bargain fares and online travel portals have removed these from their respective websites, as per the information furnished by DGCA.

Deteriorating flight safety standard

1103. DR. T.N. SEEMA: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether Government has taken note of recent news that "Air India is world's third least safe airlines";

(b) if so, the reaction of Government on the same;

(c) whether Government has taken note of deteriorating flight safety standard of all Airlines operating in India;

(d) if so, the reaction of Government thereon;

(e) whether safety audits of the country's air traffic control department and all airlines companies are being conducted at regular intervals; and

(f) if so, the details thereof during the last three years and the current year, year-wise and installation-wise?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION
(SHRI K.C. VENUGOPAL): (a) Yes, Sir.

(b) The Germany's Jet Airliner Crash Data Evaluation Center (JACDEC) has culled data on Air Crashes and Fatalities for the last 30 years after factoring in International Safety benchmarks. During this period, there have been 07 fatal accidents in Air India and one in Air India Charters Limited (AICL). As AICL is a wholly owned subsidiary of Air India, the accident pertaining to it should not have been taken into account for ranking Air India. Hence the data utilised by JACDEC is factually incorrect and not acceptable to Air India. Air India is the first airline in the country and amongst the first 10 in the world to have the IATA Operational Safety Audit certification, which is a benchmark for aviation safety norms.

(c) and (d) DGCA has issued 'Civil Aviation Requirement' (CAR), Section 5 on AIR SAFETY providing for Flight Safety Awareness and Accident/Incident Prevention Programme, which is mandatory for Airlines to adopt. Strict Compliance with the laid down safety norms is being made by airlines.

(e) Airport Authority of India and Directorate General of Civil Aviation have carried out regular Safety Audits of Air Traffic Control/CNS installations.

(f) Details of Audit of Air Traffic Control/CNS installations conducted by Airport Authority of India is as under:—

Year	No of airports
2010-11	38
2011-12	43
2012-13	35

Details of Audits of ATC/CNS installation conducted by Directorate General of Civil Aviation:—

Year	ATC	CNS Installations
2010-11	09	08
2011-12	12	09
2012-13	10	08